General Circular No: /2012

No. 17/161/2012-CL-V
Government of India
Ministry of Corporate Affairs

5th Floor, "A" Wing, Shastri Bhawan, Dr. R.P. Road, New Delhi – 110001 Dated 18.12.2012

All the Regional Directors,
All the Registrar of Companies.

Sub: Filing of Balance Sheet and Profit and Loss Account in eXtensible Business Reporting Language (XBRL) mode for the financial year commencing on or after 01.04.2011- Corrigendum to General Circular No: 39/2012.

Sir,

In continuation to General Circular No: 39/2012 dated 12.12.2012 of this Ministry on the Subject cited above, the following words in Para-1 "or within 30 days from the date of AGM of the company" should be read as "or within 30 days from the **DUE** date of AGM of the company".

2. All other terms and conditions of the General Circular Nos: 16/2012 dated 06.07.2012 and 39/2012 dated 12.12.2012 will remain same.

Yours faithfully,

(Dr. Pankaj Srivastava)

Director

Copy to:

- 1. All Stakeholders, ICAI, ICSI, ICAI-CMA, Chambers of Commerce
- 2. PS to CAM
- 3. PS to Secretary, Additional Secretary, JS (R), JS (M)